

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 315/98

Thursday, this the 1st day of July, 1999.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR G RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.K. Sukumaran,  
S/o. M.P. Kunhikuttan,  
Gang Man,  
Residing at: Mangalath  
House, Kaipattur,  
Ernakulam. Southern Railway,  
Aroor Railway Station.
2. C.R. Madhukumar,  
S/o. V.K. Ravindran Nair  
Key Man,  
Residing at:  
Ramamangalath Veedu,  
Poozhikool Post,  
Pappanchira, Kottayam. - do -
3. M.K. Subramanian,  
S/o. Kadutha,  
Gang Man,  
Residing at:  
Mechirappakthur Veedu,  
Perumbilli P.O.,  
Mulanthuruthy,  
Ernakulam. - do -
4. V.M. Gopi,  
S/o. Madhavan,  
Gang Man,  
Residing at: Karimpadam,  
Edappalli, Ernakulam. - do -
5. A.N. Sukumaran,  
S/o. Narayanan,  
Gang Man,  
Residing at:  
Eachiparambu,  
Vattekkunnam P.O.  
Edappally, Ernakulam. - do -
6. V.K. Bharathi,  
W/o. Kesavan, Gang Woman,  
Residing at: Veliparambu  
House, Vymethi, Tripunithura,  
Ernakulam. - do -

7. P.N. Bhavani,  
S/o. Madhavan,  
Gang Woman,  
Residing at: Pappappillil,  
Vymethi, Tripunithura.

8. C.I. Thomas,  
S/o. C.D. Kuriakose,  
Gang Man,  
Residing at:  
Chittilappalli House,  
P.O. Kallattinkara,  
Thazhacaud, Trichur.

9. A.T. Varkey,  
S/o. Thoma,  
Gang Man,  
Residing at: Alukka  
House, Pichamicaud,  
Puliyannam Post,  
Via Angamali,  
Ernakulam.

10. I.S. Chandran,  
S/o. Sukumaran,  
Senior Gang Man,  
Residing at: Ithithera  
House, Vallarpadom Post,  
Ernakulam.

11. T.N. Karthikeyan,  
S/o. Velayudhan,  
Senior Gate Keeper,  
Residing at: Palanthadom,  
Erumbayamkara,  
Erumbayamkara Post,  
(Via) Thalayolaparambu,  
Kottayam.

Southern Railway,  
Aroor Railway Station.

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...Applicants

By Advocate Mr. T.C. Govindaswamy

vs.

1. Union of India represented by  
The Secretary to the Government of India,  
Ministry of Railways,  
Rail Bhavan, New Delhi.
2. The Chairman,  
Railway Board, Rail Bhavan,  
New Delhi,
3. The General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Chennai - 3.

4. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum - 14.
5. The District Collector,  
Alappuzha.

...Respondents

By Advocate Mr. Thomas Mathew Nellimoottil

The application having been heard on 1.7.99, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicants, Gang Men, Senior Gang Men, Gate Keepers, etc. who are working within three kilometres of the periphery of the Cochin Corporation have filed this application for a declaration that they are entitled to be granted the benefit of House Rent Allowance at the rate as applicable to the notified city of Cochin Urban Agglomeration and for a direction to the respondents to grant them House Rent Allowance at the above rates calculated from the dates of their respective posting at Aroor Railway Station.

2. The respondents have filed a reply statement in which they have stated that a dependency certificate has not yet been received from the District Collector, Alleppey. However, when the application came up for hearing, Shri. Thomas Mathew Nellimoottil, the learned counsel for the respondents stated that the dependency certificate has been received from the District Collector, Alleppey, that the Divisional Railway Manager, Trivandrum has taken up the matter with the higher authority for sanctioning House Rent Allowance to the applicants at the rate as applicable to Cochin Corporation and that a decision in the matter would be taken by the competent authority without much delay.

3. In the light of the above submission, the learned counsel on either side agreed that the application may be disposed of with an appropriate direction to the respondents to take a final decision in the matter within a reasonable time. In the light of the above submission and the development in the case, we dispose of this application directing the respondents to take an appropriate decision in regard to the grant of House Rent Allowance to the applicants at the rate as applicable to the notified city of Cochin Urban Agglomeration and to communicate the same to the applicants within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated this the 1st day of July, 1999.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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